

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.48**  
**(IB)-489(PB)/2017**

**IN THE MATTER OF:**

IFCI Ltd.	.... Petitioner/Applicant
Vs.	
Era Housing & Developers (India) Ltd.	.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Mr. Sahil Nagpal, Mr. K.K. Mishra, Ms. Tanvi Jain,  
Mr. Nikhil Maan, Ms. Ishika Jain, Ms. Pragati  
Singh, Advs. with Mr. Sunil Kumar Gupta,  
Liquidator in person

**ORDER**

Ld. Counsel Mr. Sahil Nagpal appeared on behalf of the Liquidator.

Let the hard copies of the pleadings be filed before the next date of hearing.

At request, list the matter along with all the other pending applications for a physical hearing **on 29.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**